

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 4712/2023

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Appellant(s)

VERSUS

M/S GAURSONS INDIA LTD & ANR.

Respondent(s)

[ONLY I.A. NO. 270697/2024 IS LISTED UNDER THIS ITEM]
(IA No. 270697/2024 - APPLICATION FOR TAGGING/DETAGGING)

Date : 24-03-2025 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.

For Respondent(s): Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Veenu Singhal, Adv.
Ms. Shreya Nair, Adv.
Mr. Abhilekh Tiwari, Adv.
Mr. Anand Shankar Jha, AOR

Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 270697/2024 (APPLICATION FOR TAGGING/DETAGGING)

At this stage, we need not go into the question whether the issues are common. If ultimately at the time of hearing, the Court finds that all the tagged matters cannot be heard together, the Court can always hear them one after the other.

The Application is disposed of accordingly.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)